

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.1108 of 2025**

Arising Out of PS. Case No.-1019 Year-2021 Thana- Mufassil District- Khagaria

Abhinav Pandey Son of Om Prakash Pandey Resident of Saubhagya Sharma
marg, Rukanpur, Bailey Road, Patna-800014

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr. Madan Mohan, Adv

For the Opposite Party/s : Mr. Uday Chand Prasad, APP

**CORAM: HONOURABLE MR. JUSTICE ANJANI KUMAR SHARAN
ORAL ORDER**

2 07-02-2025 Heard learned counsel for the petitioner and learned
A.P.P. for the State.

2. The petitioner apprehends his arrest in a case registered for the offences punishable under Sections 406, 420, 467, 468, 147 read with section 120B of Indian Penal Code.

3. Earlier the anticipatory bail application of the petitioner was filed before this Court in Cr. Misc. No. 5565 of 2023 but he withdrawn and the anticipatory bail application of the petitioner was dismissed with a liberty to surrender before the court below and seek regular bail. Now, the petitioner had not surrendered before the court below and filed the second anticipatory bail application on the new ground.

4. Considering the aforesaid fact, I am not inclined to



grant anticipatory bail to the petitioner. Accordingly, this application is dismissed.

(Anjani Kumar Sharan, J)

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